

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8958-8959/2011

(Arising out of impugned final judgment and order dated 30-07-2010 in FAO No. 38/2010 30-07-2010 in CM No. 691/2010 passed by the High Court Of Delhi At New Delhi)

SMT. RAKESH BALA ANEJA . & ORS.

Petitioner(s)

VERSUS

SMT. SUSHIL BAJAJ

Respondent(s)

(IA No. 13/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
IA No. 11/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
IA No. 9/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
IA No. 5/2011 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS)

WITH

SLP(C) No. 8599/2011 (XI)

(FOR [PERMISSION TO FILE ANNEXURES] ON IA 3/2011

FOR ON IA 34686/2011

FOR [PERMISSION TO FILE ANNEXURES] ON IA 4/2011

IA No. 4/2011 - PERMISSION TO FILE ANNEXURES

IA No. 3/2011 - PERMISSION TO FILE ANNEXURES)

Date : 22-09-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. S. Hari Haran, Adv.
Ms. Charu Mathur, AOR

For Respondent(s) Mr. Vikas Mehta, AOR
Mr. Adith Nair, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for
the petitioners, list the matters after two weeks.

(ARUSHI SUNEJA)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR